

FORM A- PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. RADIUS PROJECT DEVELOPERS LLP

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/S. Radius Project Developers LLP
2.	Date of incorporation of corporate debtor	17-07-2014
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Limited Liability Identification No. of corporate debtor	AAC-4706
5.	Address of the registered office and principal office (if any) of corporate debtor	ONE BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (East), Mumbai Bandra suburban Maharashtra 400051
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 17-05-2023 Received on: 18-05-2023
7.	Estimated date of closure of insolvency resolution process	14-11-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Nandlal Agrawal IBBI/IPA-003/IP-N00282/2020-2021/13234
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Opp. Kshrisagar Hospital, R.P. Road, Jalna, Maharashtra – 431203. Email Id – irparun@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Opp. Kshrisagar Hospital, R.P. Road, Jalna, Maharashtra – 431203 EMAIL ID: radius.cirp@gmail.com
11.	Last date for submission of claims	02-06-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Vishnu Kant Kabra 2. Manish Jaju 3. Ashish Vyas
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. Radius Project Developers LLP** on **17-05-2023** received on **18-05-2023**. The creditors of **M/S. Radius Project Developers LLP**, are hereby called upon to submit their claims with proof on or before **02-06-2023** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 20-05-2023.
Place: Mumbai



Arun Nandlal Agrawal
Name and Signature of Interim Resolution Professional
Mr. Arun Nandlal Agrawal
IBBI/IPA-003/IP-N00282/2020-2021/13234